

[Shri Khadilkar]

Regarding the other four Members....

Shri Hari Vishnu Kamath: What about Dr. B. N. Singh? Is he in competent medical hands?

Shri Khadilkar: As regards Shri Ghyasuddin Ahmed, he is under the treatment of the District Surgeon, Civil Hospital, Dhubri. He will be attending the House as soon as he recovers.

As for Shri Kanakasabai, there is no response from his residence.

Shri T. V. Patil is all right now and will be attending the House....

An hon. Member: He is here.

Shri Khadilkar: He is here.

Dr. B. N. Singh is suffering from a severe attack of asthma. There is no further response from his residence.

Shri Nath Pal (Rajapur): Are they being properly looked after?

Shri S. M. Banerjee: He has not replied to my points....

Mr. Speaker: He cannot have a say twice over.

Shri S. M. Banerjee: There is no question of saying it twice over....

Mr. Speaker: I cannot allow a discussion.

Shri S. M. Banerjee: There is no discussion sought. Shri Biren Dutta is here. You have declared that he can attend. Why should he be shown as absent?

Mr. Speaker: When he has applied for it?

Shri S. M. Banerjee: I want your ruling on this. Suppose I was in jail and am released on parole for 15 days and attend Parliament. Should I be

shown as absent even when I attend Parliament? Take the case of Shri Biren Dutta. From 14th February, 1966 to 6th March, 1966, I can understand. But again he has been shown as having applied for leave from 14th February, 1966 to 31st March, 1966. Against all these names, whether they have applied or not, the total period has been shown, that is upto 13th May, 1966, for the entire session. Can they be coerced to apply for leave in such a fashion?

Mr. Speaker: There is no coercion.

Shri S. M. Banerjee: Then those dates should be struck off.

Mr. Speaker: I cannot allow him to raise irrelevant matters.

Shri S. M. Banerjee: This is not irrelevant.

Mr. Speaker: I take it that the House agrees with the recommendations of the Committee.

Several hon. Members: Yes, yes.

Mr. Speaker: Leave recommended is agreed to. The Members will be informed accordingly.

13.04 hrs.

POSTPONEMENT OF HALF-AN-HOUR DISCUSSION

Mr. Speaker: I have to inform the House that the half-an-hour discussion put in the agenda today will not be taken up today. This is at the request of the Member. He won't be here today and has requested that it might be taken up on some other day. I have accommodated him.

Shri P. K. Deo (Kalahandi): May I know when the debate on the Demands of the Ministry of Food and Agriculture will start?